

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI
COURT-III

CP-267/ND/2017

In the matter of :
Rajasthan Bakers (P) Limited

..PETITIONER

SECTION :
Under Section 59

Order delivered on 10.4.2018

Coram :
R. VARADHARAJAN,
Hon'ble Member (Judicial)
V.K. Subburaj,
Hon'ble Member (Tech.)

For the Petitioner /Op. Creditor :-
For the Respondent/Corporate Debtor :
For the Intervener :


ORDER

Learned Counsel for the Petitioner is present. None is present for the respondent. It is represented by the Ld. Counsel for the petitioner that communication in advance has been given by the respondent that in view of the personal inconvenience will not be able to be present before this Tribunal today.

In view of the above representation made by the Ld. Counsel for the petitioner, the matter is being adjourned by 10 days. It is seen that reply has not been filed by the respondent. Let the reply be filed by the Respondents within a period of one week from today.

Post the matter for enquiry on 02.5.2018.


(V.K. SUBBURAJ)
MEMBER (TECHNICAL)


(R. VARADHARAJAN)
MEMBER (JUDICIAL)

Surjit
10.4.2018